

**OFFICE OF THE
PRINCIPAL DISTRICT & SESSIONS JUDGE PULWAMA
O R D E R**

No. 314/AC


Dated: 19-10-2020

Subject: Constitution of Gender Sensitization Local Complaints Committee under Gender Sensitization and Sexual Harassment of Women at the High Court and Subordinate Courts of Jammu and Kashmir (Prevention Prohibition and Redressal) Regulations 2016, for District Pulwama.

In a partial modification of order No. 285 dated: 08-07-2020 regarding the subject cited above and in compliance to the Hon'ble High Court Notification No. 320 dated: 09-05-2017 and in exercise of the powers vested in me under rule 5 sub rule 2 of the Gender Sensitization and Sexual Harassment of Women at the High Court and Subordinate Courts of Jammu and Kashmir (Prevention Prohibition and Redressal) regulations 2016, a committee (herein after to be known as "GSLCC") for District Pulwama is here by constituted which shall consists of following members namely:

<i>Sr. No</i>	<i>Name & Address</i>	<i>Designation in GSLCC</i>
1	Mrs Nusrat Hakak, Munsiff/JMIC Pampore	Presiding Officer
2	Miss Rubina Akhter Chief Administrative Officer, PDJ Pulwama	Member Secretary
3	Mrs Waheeda Anjum, Advocate, District Bar Association Pulwama	Member
4	Mr. Malik Mushtaq Advocate, District Bar Association Pulwama	Member
5	Miss Mudasira Advocate, District Bar Association Pulwama	Member
6	Mr. Imtiyaz Ahmad Khan Sr. Assistant, Principal District Judge Pulwama	Member
7	Miss Mehnaza Farooq, Data Analyst, District Child Protection Office/JJB, Pulwama	Member

The term of the committee of the GSLCC shall be **Two years** in terms of the rule 8 of the aforesaid regulations. The committee shall perform its function and duties as per the procedure prescribed in the aforesaid regulations.


(*Mohammad Ibrahim Wani*)
Principal District & Sessions Judge,
Pulwama